

BAIL APPLICATION.:2067/2020

**State v. Ashu Sagar
FIR no.: 272/2020
PS: Prasad Nagar**

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Anil Mohan, Ld. Counsel for applicant through VC.
IO Pooja Chaudhary is present through VC.

It is reported by court staff that complainant is physically present in court on this VC hearing day.

Vide this order, second regular bail application dated 03.12.2020 filed by the accused is disposed of.

In nutshell, it is argued by learned counsel for accused that since dismissal of first bail application dated 12.11.2020, there is material change in the circumstances. Now, the victim and accused has amicably settled the present dispute. That they want to marry each other now. It is prayed as such that accused be granted regular bail as the matter is already compromised and even complainant is not disputing the same.

On the other hand, it is submitted by learned Addl PP of the state as by the IO that investigation is still pending. His bail application is already dismissed by this court on 12.11.2020. That this offence is serious in nature as under section 376 IPC.


I have heard both the sides and have gone through the record.

All the grounds which are taken by the accused now were taken earlier also at the time of dismissal of his bail application on 12.11.2020. The only material change in the circumstance claimed by accused side is that now complainant do not have any objection if accused is granted bail and they compromised the matter.

Present offence by no stretch of imagination is a compoundable nature matter. As such, it is not a material change in circumstance. **With these observations present second bail application is dismissed.**

Copy of this order be provided to both side through electronic mode. Further, a copy of this order be sent to Jail Superintendent concerned through electronic mode.

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Date: 2020.12.05 18:00:51
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(NAVEEN KUMAR KASHYAP)
Additional Sessions Judge-04/Central
05.12.2020

BAIL APPLICATION.:2062/2020

**State v. Sunny Sethi
FIR no.:272/2020
PS: I.P Estate**

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Manish Arora, Ld. Counsel for applicant through VC.
IO ASI Sheeshpal Tyagi also present through VC.

Arguments heard.

Put up for orders at 4 pm.

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**(NAVEEN KUMAR KASHYAP)
Additional Sessions Judge-04/Central
05.12.2020**

At 4 pm

Certain clarifications required from IO including whether accused is identified by the victim in present case or not.

Put up for further arguments/orders for 19.12.2020.

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**(NAVEEN KUMAR KASHYAP)
Additional Sessions Judge-04/Central
05.12.2020**

BAIL APPLICATION.:2063/2020

**State v. Sunny Sethi
FIR no.: 201/2020
PS: I.P Estate**

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Manish Arora, Ld. Counsel for applicant through VC.
IO ASI Sheeshpal Tyagi also present through VC.

Vide this order, third regular bail application of the accused/applicant Sunny Sethi dated 02.12.2020 is disposed off.

Arguments in detail heard.

The arguments which are stated in para-1 to 11 are already taken by such accused in his earlier two bail applications. Apart from that it is further argued by learned counsel for accused that now chargesheet is already filed. As such, it is prayed that he be granted regular bail.

On the other hand, it is submitted by IO as also argued by learned Addl. PP for the state that in fact chargesheet is filed and specific role of the accused has emerged during the investigation. That complainant had correctly identified the accused during TIP. As such, present bail application is strongly opposed.

I find force in the arguments of learned Adll. PP for the state. There is no material change in the circumstances except that the chargesheet is filed but even in such chargesheet role of the accused/applicant is established as per the prosecution and he is correctly identified by the victim during TIP. Therefore, having regard to the nature of the offence and the manner in which it is committed and reasons already assigned during dismissal of earlier bail applications on 11.10.2020 and 04.11.2020, this court is not inclined to grant bail to the present accused. **With these observations, present bail application is dismissed.**

Copy of this order be provided to both the side through electronic

mode. Copy of this order be also sent to Jail Superintendent concerned through electronic mode.

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**(NAVEEN KUMAR KASHYAP)
Additional Sessions Judge-04/Central
05.12.2020**

BAIL APPLICATION.:1893/2020

**State v. Ajab Singh (Pankesh)
FIR no.: 436/2018**

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Zulfikar and Sh. Deepak Mishra, Ld. Counsels for applicant through VC.

It is stated that petition relating to extension of interim bail granted on merit is now kept before Hon'ble Supreme Court for 07.12.2020. As such, put up for further appropriate orders/arguments on 10.12.2020.

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**(NAVEEN KUMAR KASHYAP)
Additional Sessions Judge-04/Central
05.12.2020**

BAIL APPLICATION.:2021/2020

**State v. Mohd. Abdullah
FIR no.: 212/2020
PS: Sarai Rohilla**

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Hari Dutt Sharma, LAC for applicant through VC.

Reply already filed.

Part arguments heard.

It is not clear whether case is already committed to Sessions.

Put up for further arguments/appropriate orders for 15.12.2020.

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Date: 2020.12.05 18:03:00
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**(NAVEEN KUMAR KASHYAP)
Additional Sessions Judge-04/Central
05.12.2020**

BAIL APPLICATION.:2023/2020

State v. Amit @ Pola
FIR no.: 252/20
PS: Prasad Nagar
U/S: 392,34 IPC

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Vineet Jain, Ld. Counsels for applicant through VC.

This is an application for reduction of bail bond condition.


Put up for arguments including regarding the directions issued by Hon'ble High Court and Hon'ble Supreme Court in this regard including the period of since when bail granted and still accused is unable to furnish surety if so at all.

Put up on 16.12.2020.

At this stage, learned counsel wants to withdraw present bail application.

Heard. Allowed. Same is dismissed as withdrawn.

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Additional Sessions Judge-04/Central
05.12.2020

BAIL APPLICATION.:2041/2020

**State v. Rahul
FIR no.: 1183/2020
Rajinder Nagar**

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Hari Dutt Sharma, LAC for accused.

Reply filed by IO.

Part arguments heard. But it is not clear whether accused is also convicted in any such case or not. As such IO to file further reply.

Issue notice to IO accordingly.

Put up for reply, arguments and appropriate orders for 17.12.2020.

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Additional Sessions Judge-04/Central
05.12.2020**

BAIL APPLICATION.:2065/2020

**State v. Vishal Marwah
FIR no.: 238/2006
PS: Rajinder Nagar
U/S: 506,448,34 IPC**

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Vaibhav Nautiyal, Ld. Counsel for applicant through VC.

This is an application for regular bail. It is stated that such accused was declared PO and was arrested thereafter. It is further claimed that he intimated trial court concerned regarding the fact that he is outside India but no such record including exemption granted to him is placed on record. Further, a copy of bail rejected by trial court is not placed on record.

Put up for placing on record such document, further arguments and appropriate orders for 18.12.2020.

Earlier date of hearing requested but having regard to other cases fixed upto 16.12.2020 and regular court cases pending, this is not possible to accommodate the same.

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Additional Sessions Judge-04/Central
05.12.2020**

BAIL APPLICATION.:2066/2020

**State v. Vishal Marwah
FIR no.: 230/2006
PS: Rajinder Nagar
U/S: 323,341,34 IPC**

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Vaibhav Nautiyal, Ld. Counsel for applicant through VC.

This is an application for regular bail. It is stated that such accused was declared PO and was arrested thereafter. It is further claimed that he intimated trial court concerned regarding the fact that he is outside India but no such record including exemption granted to him is placed on record. Further, a copy of bail rejected by trial court is not placed on record.

Put up for placing on record such document, further arguments and appropriate orders for 18.12.2020.

Earlier date of hearing requested but having regard to other cases fixed upto 16.12.2020 and regular court cases pending, this is not possible to accommodate the same.

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**(NAVEEN KUMAR KASHYAP)
Additional Sessions Judge-04/Central
05.12.2020**

BAIL APPLICATION.:33/2020

**State v. Dhirendra Kr Yadav
FIR no.: 377/2018
PS: Prasad Nagar**

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Sanjeev Nasiar, Ld. Counsel for applicant through VC.

It is stated by Ld. Counsel for applicant that he is not feeling well today.

It is stated that petition relating to extension of interim bail granted on merit is now kept before Hon'ble Supreme Court for 07.12.2020. As such, put up for further appropriate orders/arguments on 11.12.2020.

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Additional Sessions Judge-04/Central
05.12.2020**

BAIL APPLICATION.:1790/2020

**State v. Salman
FIR no.: 195/2019**

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Suneel Upadhyay, Ld. Counsel for applicant through VC.
IO Giriraj is present through VC.

Arguments in detail heard.

Put up for orders/clarifications, if any for 07.12.2020.

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Additional Sessions Judge-04/Central
05.12.2020**

BAIL APPLICATION.:1820/2020

**State v. Rajesh Gurjar
FIR no.: 264/2020
PS: Prasad Nagar**

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Anil Kr. Sharam, Ld. Counsel for applicant through VC.
Sh. Piyush Pasricha, Ld. Counsel for complainant through VC.
Complainant also present through VC.
IO Pooja Chaudhary is present through VC.

Arguments in detail heard for about half an hour.

Put up for orders/clarifications, if any for 07.12.2020.

**In the meanwhile, interim protection to continue till next date of
hearing.**

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**(NAVEEN KUMAR KASHYAP)
Additional Sessions Judge-04/Central
05.12.2020**

BAIL APPLICATION.:1685/2020

State v. Sanjeev Pahwa
FIR no.: 0354/2017
PS: Prasad Nagar
U/S: 406 IPC

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Ld. proxy Counsel for applicant through VC.
Accused in person through VC.

It is stated by learned proxy counsel for accused/applicant that main counsel is not well and he seeks adjournment for about two weeks.

Heard.

Such along adjournment ,when interim protection is already granted ,can be granted, but in that situation, interim protection given to the accused need to be vacated in the facts and circumstances of the case. In any case, it is the duty of the accused to make suitable alternative arrangement. At this stage, accused submitted that he is ready to address arguments.

Arguments heard in detail.

Put up for orders at 4 pm.

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Additional Sessions Judge-04/Central
05.12.2020

At 12.30 PM

Present: Sh. Vipin Sanduja, Ld.counsel for complainant.

He is apprised of the order passed in the morning. He submits that he would like to make short arguments in this anticipatory bail application.

Heard.As now the accused side is not available, therefore, such arguments cannot be heard in the absence of the other party/applicant.

Under these circumstances, in the interest of justice, put up for arguments for 10.12.2020. Further, under these circumstances, interim protection to continue in terms of previous order till next date of hearing only.

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Additional Sessions Judge-04/Central/05.12.2020

BAIL APPLICATION.:1796/2020

**State v. Subhash Chand @ Mukesh
FIR no.: 151/2020
PS: I.P. Estate**

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Hari Dutt Sharma LAC for applicant through VC.

Arguments already heard.

Today, case was fixed for orders.

Certain clarifications required including from IO regarding whether
accused is identified by the victim/complainant or not in the present case.

Issue notice to IO for 19.12.2020.

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**(NAVEEN KUMAR KASHYAP)
Additional Sessions Judge-04/Central
05.12.2020**

BAIL APPLICATION.: 1557/2020

**State v. Monish Alam
FIR no.: 266/2020
PS: Prasad Nagar**

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Ld. Counsel for applicant through VC.

No time left.

Put up for arguments/orders on 07.12.2020.

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**(NAVEEN KUMAR KASHYAP)
Additional Sessions Judge-04/Central
05.12.2020**

MISC. APPLICATION

**State v. Imran Akhtar
(applicant Honey Rawat)
FIR No. :227/2020
PS: Wazirabad**

05.12.2020.

**Undersigned is also discharging bail roster duty.
One regular steno is on leave today.**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC.
Sh. Gurtinder Singh Gujral, Ld. Counsel for applicant through VC.

This is an application for seeking directions to conduct bone ossification test of
Honey Rawat.

Put up on physical hearing day for arguments and appropriate orders on

14.12.2020.

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(Naveen Kumar Kashyap)

ASJ-04/Central/05.12.2020

BAIL APPLICATION

**_ State v. Ashish Kumar Bahuguna
(applicant Manoj Kumar)
FIR No. :106/2012
PS: Kamla Market**

05.12.2020.

**Undersigned is also discharging bail roster duty.
One regular steno is on leave today.**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC.
None for applicant.

Put up for further proceedings and appropriate orders on 17.01.2021.

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(Naveen Kumar Kashyap)

ASJ-04/Central/05.12.2020

BAIL APPLICATION

**_ State v. Bunty
FIR No. :190/2013
PS: Rajinder Nagar
U/S: 302,394,411,34 IPC**

05.12.2020.

**Undersigned is also discharging bail roster duty.
One regular steno is on leave today.**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC.
None for applicant.

Put up for further proceedings and appropriate orders on 17.01.2021.

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(Naveen Kumar Kashyap)

ASJ-04/Central/05.12.2020

BAIL APPLICATION

**_ State v. Ajay
FIR No. :264/2015
PS: Subzi Mandi
U/S: 302,393,397 IPC**

05.12.2020.

**Undersigned is also discharging bail roster duty.
One regular steno is on leave today.**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC.
Sh. Iqbal Hussain, Ld. Counsel for applicant through VC.

Put up for further proceedings and appropriate orders on 17.01.2021.

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(Naveen Kumar Kashyap)

ASJ-04/Central/05.12.2020

BAIL APPLICATION

**_ State v. Taufiq @ Kala
FIR No. :20/2016
PS: Crime Branch**

05.12.2020.

**Undersigned is also discharging bail roster duty.
One regular steno is on leave today.**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC.
Sh. Rashid Khan, Ld. Counsel for applicant through VC.

Put up for further proceedings and appropriate orders on 17.01.2021.

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ASJ-04/Central/05.12.2020

BAIL APPLICATION

**_ State v. Imran @ Akhtar
(Applicant Yogesh Singh @ Sonu Pehlwan)
FIR No. :227/2020
PS: Wazirabad**

05.12.2020.

**Undersigned is also discharging bail roster duty.
One regular steno is on leave today.**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC.
Sh. Shitiz Sharma, Ld. Counsel for applicant through VC.

This is an application for regular bail dated 28.11.2020.

Reply filed.

Part arguments heard.

In any case it is argued that such accused is on interim bail and is quarantined due to corona positive at present.

Put up for further arguments on physical hearing day as case file is required, on 14.12.2020. In the meanwhile, interim bail is extended till next date of hearing only.

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(Naveen Kumar Kashyap)

ASJ-04/Central/05.12.2020

BAIL APPLICATION

**_ State v. Deepak Kujmar
FIR No. :34/2014
PS: Prasad Nagar
U/s: 302,394,411 IPC**

05.12.2020.

**Undersigned is also discharging bail roster duty.
One regular steno is on leave today.**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC.
Sh. Yogesh Swaroop, Ld. Counsel for applicant through VC.

Put up for further appropriate orders/consideration on 17.01.2020.

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ASJ-04/Central/05.12.2020

BAIL APPLICATION

**_ State v. Arsalan Ali
(Applicant Juber)
FIR No. : 182/2017
PS: Kamla Market**

05.12.2020.

**Undersigned is also discharging bail roster duty.
One regular steno is on leave today.**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC.
Sh. M.Z. Masih, Ld. Counsel for applicant through VC.

Reply filed by IO.

Part arguments heard.

Put up for further arguments and appropriate orders for 14.12.2020.

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(Naveen Kumar Kashyap)

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ASJ-04/Central/05.12.2020

BAIL APPLICATION

**_ State v. Mukesh @ Lamboo
(applicant Vicky @ Ravi @Titti)
FIR No. : 200/10
PS: Pahar Ganj**

05.12.2020.

**Undersigned is also discharging bail roster duty.
One regular steno is on leave today.**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC.
Sh. S.N. Shukla, LAC for applicant through VC.

This is a fresh regular bail application for accused Vicky @ Ravi .

Put up for reply, arguments and appropriate orders for 17.12.2020.

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(Naveen Kumar Kashyap)

ASJ-04/Central/05.12.2020

BAIL APPLICATION

**_ State v. Arjun Kumar
FIR No. :205/2018
PS: Lahori Gate
U/S: 307 IPC**

05.12.2020.

**Undersigned is also discharging bail roster duty.
One regular steno is on leave today.**

Present: Mr. Pawan Kumar ,Ld. Addl. PP for the State through VC.
Sh. Deepak Kumar Gupta, Ld. Counsel for applicant through VC.

Case file is required. As such, put up for orders with case file on 14.12.2020.

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(Naveen Kumar Kashyap)

ASJ-04/Central/05.12.2020

SC: 390/2019
State v. Deepanshu @ Montu
FIR NO: 236/2018
PS: Prasad Nagar

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar Ld. Addl. PP for the state through VC.
Sh. Deepak Kohli, Ld. Counsel for accused Rohit and Bhupesh through VC.

It is stated that all the accused are on bail in this matter.

Put up for PE in terms of previous order for 12.04.2021.

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(Naveen Kumar Kashyap)
ASJ-04/Central/05.12.2020

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Date: 2020.12.05
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SC: 462/2018
State v. Poonam @ Pooja
FIR NO: 277/2016
PS: Timarpur

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar Ld. Addl. PP for the state through VC.
Sh. S.N. Shukla, LAC for accused through VC.

It is stated that such accused is on interim bail at present .

Put up for PE in terms of previous order for 09.04.2021.

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Date: 2020.12.05
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(Naveen Kumar Kashyap)
ASJ-04/Central/05.12.2020

SC: 556/2019
State v. Mohd. Riyaz
FIR NO: 366/2014
PS: Lahori Gate

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar Ld. Addl. PP for the state through VC.
Sh. Mohd. Riyaz produced from JC, Jail no. 14 Mandoli.

It is stated that other accused are on bail.

Put up for PE in terms of previous order for 12.04.2021.

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(Naveen Kumar Kashyap)
ASJ-04/Central/05.12.2020

SC: 782/2019
State v. Satish Chand Sharma
FIR NO: 231/2019
PS: Pahar Ganj

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar Ld. Addl. PP for the state through VC.
Both accused stated to be on regular bail with counsel Sh. Chandra Gupta
Maurya through VC.

Put up for PE in terms of previous order for 12.04.2021.

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(Naveen Kumar Kashyap)
ASJ-04/Central/05.12.2020

CA: 127/2019
Vimal Kumar Taheem v. State & Ors.

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar Ld. Addl. PP for the state through VC.
New counsel Sh. Bhuvneshwar, Ld. Counsel for Appellant with Appellant through VC.

Today is the virtual hearing day of the court.

Put up for arguments on this Appeal for 19.02.2021.

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Date: 2020.12.05
18:14:15 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/05.12.2020

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar Ld. Addl. PP for the state through VC.
Sh. Asim Naeem, Ld. Counsel for Appellant through VC.
None for original complainant/respondent.

Put up for arguments in terms of previous order and appearance for respondent on 09.01.2021.

NAVEEN
KUMAR
KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Central/05.12.2020

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2020.12.05
18:14:39 +05'30'

**Crl. Rev.: 429/2019
Ranoj Das Gupta v. ITO**

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar Ld. Addl. PP for the state through VC.
Sh. Mohit Mathur, senior counsel for revisionist through VC.
Sh. Arpit Batra, Ld. Counsel for respondent/ITO.

Today is the virtual hearing day of this court as per the schedule received. The physical files are not available.

As such, put up for arguments/appropriate proceedings for 05.01.2021.

Interim protection, if any to continue till next date of hearing.

NAVEEN
KUMAR
KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Central/05.12.2020

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2020.12.05
18:15:00 +05'30'

Crl. Rev.: 430/2019
Subrata Roy Sahara v. ITO

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar Ld. Addl. PP for the state through VC.
Sh. Mohit Mathur, senior counsel for revisionist through VC.
Sh. Arpit Batra, Ld. Counsel for respondent/ITO.

Today is the virtual hearing day of this court as per the schedule received. The physical files are not available.

As such, put up for arguments/appropriate proceedings for 05.01.2021.

Interim protection, if any to continue till next date of hearing.

NAVEEN
KUMAR
KASHYAP

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NAVEEN KUMAR
KASHYAP
Date: 2020.12.05
18:15:24 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/05.12.2020

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar Ld. Addl. PP for the state through VC.
Sh. Mohit Mathur, senior counsel for revisionist through VC.
Sh. Arpit Batra, Ld. Counsel for respondent/ITO.

Today is the virtual hearing day of this court as per the schedule received. The physical files are not available.

As such, put up for arguments/appropriate proceedings for 05.01.2021.

Interim protection, if any to continue till next date of hearing.

NAVEEN
KUMAR
KASHYAP

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NAVEEN KUMAR
KASHYAP
Date: 2020.12.05
18:15:46 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/05.12.2020

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar Ld. Addl. PP for the state through VC.
Sh. Mohit Mathur, senior counsel for revisionist through VC.
Sh. Arpit Batra, Ld. Counsel for respondent/ITO.

Today is the virtual hearing day of this court as per the schedule received. The physical files are not available.

As such, put up for arguments/appropriate proceedings for 05.01.2021.

Interim protection, if any to continue till next date of hearing.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2020.12.05
18:16:11 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/05.12.2020

Crl. Rev.: 446/2019
Sahara India Commercial Corp. Ltd. v. ITO

05.12.2020

One regular steno is on leave today.

Present: Sh. Pawan Kumar Ld. Addl. PP for the state through VC.
Sh. Mohit Mathur, senior counsel for revisionist through VC.
Sh. Arpit Batra, Ld. Counsel for respondent/ITO.

Today is the virtual hearing day of this court as per the schedule received. The physical files are not available.

As such, put up for arguments/appropriate proceedings for 05.01.2021.

Interim protection, if any to continue till next date of hearing.

NAVEEN
KUMAR
KASHYAP

Digitally signed by
NAVEEN KUMAR
KASHYAP
Date: 2020.12.05
18:16:36 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/05.12.2020